

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13143/2023

(Arising out of impugned final judgment and order dated 17-08-2023 in A482 No. 7810/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PAWAN KHERA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 16-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Dr. Abishek Manu Singhvi, Sr. Adv.
Mr. S.G. Hasnain, Sr. Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Syed Mohd Fazal, Adv.
Mr. Omar Hoda, Adv.
Mr. Amit Bhandari, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Arjun Sharma, Adv.
Mr. Kamran Khan, Adv.
Mr. Abishek Jebaraj, AOR
Ms. A Reyna Shruti, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the special leave petition as well as on the prayer for interim relief, returnable in four weeks.
2. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.
3. Dasti service, in addition, is permitted.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)